

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROCKWELL RESOURCES EARTHMOVERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rockwell Resources Earthmovers Private Limited
2.	Date of incorporation of corporate debtor	08/12/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies WB, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:-U10300WB2016PTC218562
5.	Address of the registered office and principal office (if any) of corporate debtor	H. NO. 5, BL NO.-17 P.O.+ P.S. -JAGATDAL, 24 PGNS(N), Kolkata -743125, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	25/11/2019
7.	Estimated date of closure of insolvency resolution process	22/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	AMIT CHORARIA IBBI/IPA-001/IP-P01345/2018-19/12129
9.	Address and e-mail of the interim resolution professional, as registered with the Board	14/2 Old China Bazar Street, 4 TH FLOOR, ROOM NO. 401, KOLKATA-700001 E.MAIL:-hmcsamitchoraria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	14/2 OLD CHINA BAZAR STREET, 4 TH FLOOR, ROOM NO. 401, KOLKATA-700001 E.MAIL:- hmcsamitchoraria@gmail.com
11.	Last date for submission of claims	08/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address. Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rockwell Resources Earthmovers Private Limited on 25.11.2019.


The creditors of Rockwell Resources Earthmovers Private Limited, are hereby called upon to submit their claims with proof on or before 08/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.11.2019
Place: Kolkata


AMIT CHORARIA
Interim Resolution Professional
IBBI/IPA-001/IP-P01345/2018-19/12129

